

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

(5)

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)
PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 06.10.2017 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB)/197/10/HDB/2017
NAME OF THE COMPANY	Resolute Electronics Private Limited
NAME OF THE PETITIONER(S)	
NAME OF THE RESPONDENT(S)	
UNDER SECTION	10 OF IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
P. Anil Mukherji	Advocate	anil@pamadvocates.com 9885314234	P. Anil Mukherji
DEOUL PATHAK	Advocate	DEOULPATHAK@GMAIL.COM/9764480881	Deoul Pathak

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Heard Shri P. Anil Mukherji, Learned Counsel and Shri Deoul Pathak, Learned Counsel for the Petitioner.

The Learned Counsel for the Petitioner argued the matter at length. Even the winding up Petitions bearing CP No.92/2015, CP.93/2015 and CP 154/2016 are pending before the Hon'ble High Court of Hyderabad and other suits pending before the Hon'ble High Court of Delhi and Kolkata. The Learned Counsel further admits that even in the said winding up cases initiated under Section 433 of the Hon'ble High court jurisdiction are pending at the stage of admission and thus, requested time to ascertain the actual position of those cases that are pending before Hon'ble High Court of Hyderabad.

The Learned Counsel wanted some more time to ascertain latest position and to take further steps in those cases whether to transfer to this Bench or prosecute those cases before the Hon'ble High Court. Post the case on 20.1.2017. The Petitioner is at liberty to issue notice to Respondent. Post the case on 20.10.2017.


Member (T)


Member (J)